

As a result of various efforts for promoting industrial cooperation between the two countries 205 approvals were accorded by the Government of India in collaboration with the Swiss firms.

Public Sector Industries in Growth Centres

2316. SHRI M. RAGHUMA REDDY:
SHRI MANIK REDDY:
SHRI SITARAM J. GAVALI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering to establish cluster of industries under public sector at growth centres; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). Presumably the Hon'ble Member are referring to development of ancillary industries catering to the public sector enterprises. Full details regarding growth of ancillary sector have been given in Chapter-11 of Public Enterprises Survey 1985-86, Volume-I placed on the Table of the House on 27th February, 1987.

Regional Office of ONGC in Andhra Pradesh

2317. SHRI M. RAGHUMA REDDY:
SHRI MANIK REDDY:
SHRI SITARAM J. GAVALI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government of Andhra Pradesh has requested Union Government for setting up regional office of Oil and Natural Gas Commission either at Rajahmundry or Kakinada; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF STATE OF THE

MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Yes, Sir.

(b) The Oil and Natural Gas Commission (ONGC) has a project office at Rajahmundry, headed by a General Manager, to look after its operations in the Krishna-Godavari basin.

The Southern Region Business Centre (SRBC) of ONGC at Madras caters to the over-all needs of Krishna-Godavari, Cauvery and Andaman basins. Due to its Central location, Madras is considered ideally situated for locating the Regional office.

LPG Licences to Rural and Semi-Urban Areas in Andhra Pradesh

2318. SHRI M. RAGHUMA REDDY:
SHRI MANIK REDDY:
SHRI SITARAM J. GAVALI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are considering to issue LPG licences to rural and semi-urban areas to enable the rural people particularly in Andhra Pradesh, to make use of LPG connections;

(b) if so, the details thereof?

(c) whether it is proposed to issue licences to Bhongir and Deverkonda of Nalgonda District and Vanasthalipuram of Ranga Reddy District; and

(d) if so, the action taken so far and whether any survey has been conducted in this regard; the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) : (a) and (b). The oil industry is normally taking up, in a phased manner, locations with a population of 20,000 and above which offer sufficient potential for economically viable marketing of LPG. Subject to the

above, there is no proposal for marketing of LPG in rural and semi-urban areas as such.

(c) No, Sir. Bhongir in Nalgonda district and Vanasthalipuram in Ranga Reddy district already have LPG facility and there is no scope for opening additional distributorships at these places due to low potential. The feasibility study about opening an LPG distributorship at Deverkonda in Nalgonda district reveals that an LPG distributorship there will not be economically viable.

(d) Does not arise in view of reply to (c) above.

Pending applications for Industries in Kerala

2319. SHRI K. MOHANDAS: Will the Minister of INDUSTRY be pleased to state:

(a) the number of applications pending at present with his Ministry for clearance of investment for setting up industries in Kerala State; and

(b) by what time they are likely to be cleared?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). As on 31st July, 1987, 10 Industrial Licence applications received under the provisions of Industries (Development and Regulation) Act, 1951 for the grant of Letters of Intent for locating industries in the State of Kerala were at various stages of processing. The details of pending Industrial Licence applications are not divulged till final decisions have been taken by the Government thereon. It is the constant endeavour of the Government to dispose off all the pending Industrial Licence applications as expeditiously as possible.

Raising of coal from Ranipur Colliery of Eastern Coalfields Ltd.

2320. SHRI BASUDEB ACHARIA: Will the Minister of ENERGY be pleased to state:

(a) whether raising of coal has been stopped in Ranipur Colliery in Sodepur under the Eastern Coalfields Limited; and

(b) if so, the reasons thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) Yes, Sir.

(b) Depletion of reserves and unsafe mining conditions.

LPG Agencies to SC/ST in Kerala

2321. SHRI K KUNJAMBU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of LPG agencies allotted in Kerala so far;

(b) the number of agencies given to Scheduled Castes and Scheduled Tribes; and

(c) the details of the programme of allotment of LPG agencies in the coming years?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and (b) Out of a total of 139 LPG distributorships allotted so far in Kerala, 30 have been allotted to Scheduled Caste candidates.

(c) For the present, the oil industry has plans to commission in Kerala 43 more LPG distributorships which have already been included in its various Marketing plans. The details are given in the statement below. These will be commissioned from time to time in the coming years after completion of selection as well as statutory and other formalities.